

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:3332
ANSWERED ON:12.12.2014
AUDIT OF NGOS
Singh Shri Bhola

Will the Minister of FINANCE be pleased to state:

- (a) the provisions relating to audit of Non-Governmental Organisations (NGOs) of the country;
- (b) whether the Government proposes to conduct audit of NGOs during the recent time; and
- (c) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAYANT SINHA)

(a) The NGOs which are covered under Section (14) of the C& AG (DPC) Act 1971 are subject to audit. Section 14 of the C&AG (DPC) Act 1971 empowers the C&AG to conduct audit of accounts of bodies or authorities substantially financed by grants or loans from the Union or State Consolidated Fund of India or of any State or of any Union territory having a Legislative Assembly. Section 15 empowers the CAG, in cases of grants or loans for specific purpose from the Union or State Consolidated Fund of India or of any State or of any Union Territory having a Legislative Assembly, to scrutinize the procedure by which the sanctioning authority satisfies itself about fulfillment of conditions of the grants or loans. Section 20 of the C&AG (DPC) Act 1971 provides that where the audit of the accounts of any body or authority has not been entrusted to the Comptroller and Auditor-General by or under any law made by Parliament, he shall, if requested so to do by the President, or the Governor of a State or the Administrator of a Union Territory having a Legislative Assembly, as the case may be, undertake the audit of the accounts of such body or authority on such terms & condition as agreed upon between him and Government.

(b) No, Sir.

(c) Does not arise.